

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD

TRANSFERRED/ORIGINAL APPLICATION NO. 368 of 1989

DATE OF ORDER: 12th April, 1990

BETWEEN:

Mr. Shree Ram Pandit

APPLICANT(S)

and

The Director, Directorate of Oilseeds
Development, Govt. of India, Hyderabad
and another

RESPONDENT(S)

FOR APPLICANT(S): Mr. C.Suryanarayana, Advocate

FOR RESPONDENT(S): Mr. E.Madan Mohan Rao, Addl. CGSC

CORAM: Hon'ble Shri J.Narasimha Murthy, Member (Judl.)
Hon'ble Shri R.Balasubramanian, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the Judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Bench of the Tribunal?
5. Remarks of Vice-Chairman on columns 1, 2, 4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench)

No

HJNM
M(J)

HRBS
M(A)

To:

1. The Director, Directorate of Oil seeds Development, Government of India, Himayatnagar, Hyderabad-500 029.
2. The Employment officer, Employment Exchange, Musheerabad, Hyderabad-500 020.
3. One copy to Mr.C.Suryanarayana, Advocate, 1-2-593/50, Sri Nilayam, Sri Sri Marg, Gaganmahal, Hyderabad-500 029.
4. One copy to Mr.E.Madan Mohan Rao, Addl.CGSC, CAT, Hyderabad.
5. One spare copy.

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Discrepancy as
evidenced by
5/4

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI J.NARASIMHA MURTHY, MEMBER (JDUL.)

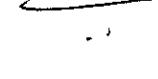
This is a petition filed by the petitioner for a relief to direct the respondents to consider the petitioner's candidature for the post of Chowkidar in the Directorate of Oilseeds Development, Government of India at Himayatnagar, Hyderabad along with the nominees of the Employment Exchange and grant him appointment if he is found suitable.

2. We have heard the learned counsel for the applicant, Shri C.Suryanarayana and the learned counsel for the respondents Shri E.Madan Mohan Rao, Addl. CGSC. Shri Suryanarayana, learned counsel for the applicant represented that the applicant was accommodated in the Department and hence he wishes to withdraw the petition as it has become infructuous.

3. The application is dismissed as infructuous. There will be no order as to costs.

(Dictated in the open Court).


(J.NARASIMHA MURTHY)
Member (Judl.)


(R.BALASUBRAMANIAN) 
Member (Admn.)


Dated: 12th April, 1990.

DEPUTY REGISTRAR (A) 304